

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 52931 of 2018

(Arising out of Order-in-Appeal No. 381(SM)ST/JPR/2018 dated 18.06.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax and Central Excise, Jaipur)

Kishangarh Marble Udhyog Vikas SamitiAppellant

1st Paryavaran Road, RIICO Industrial Area,
Kishangarh, (Distt.-Ajmer) Rajasthan.

VERSUS

**Commissioner of Central Goods &
Service Tax and Central Excise, Jaipur-1**Respondent

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorized Representative of the Department

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: November 07, 2023

FINAL ORDER NO. 51541/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**